

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of December, 2021 (20.12.2021 to 24.12.2021)
(through video conference)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
21.12.2021 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	80/IA/2021 in Petition No. 405/MP/2019	HPPC	Interlocutory application for rectification/clarification of order dated 22.3.2021 in Petition No.405/MP/2021(On admission)
	2.	248/MP/2021	POSOCO	Petition for approval of manpower plan and associated HR expenses of POSOCO for the control period 2019-24 in compliance of the directions of the Central Electricity Regulatory Commission in Petition No. 375/MP/2019, 374/MP/2019, 376/MP/2019, 378/MP/2019, 400/MP/2019 and 399/MP/2019 (On admission)
	3.	208/TD/2021	SEMTIPL	Petition under Section 14 of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 for grant of an inter-state trading licence.
	4.	168/MP/2021	RSEJPL	Petition under Section 79 of the Electricity Act, 2003 for approval of Change in Law and seeking an appropriate mechanism for grant of an appropriate adjustment/ compensation to offset financial/ commercial impact of change in law events on account of imposition of safeguard duty on solar cells/modules and rescission of Notification No. 1/2011 - Customs dated 6.1.2011 vide Notification No. 7/2021 - Customs dated 1.2.2021, which has resulted in increase in rate of basic customs duty on import of solar inverters, in terms of Article 12 of the Power Purchase Agreement dated 18.11.2019 between M/s ReNew Solar Energy (Jharkhand Three) Private Limited and Solar Energy Corporation of India Limited.
	5.	498/MP/2020	GMRKEL	Petition under Section 79 read with Section 142 of the Electricity Act, 2003 for execution/implementation of the Order dated 4.2.2020 passed in Petition No. 115/MP/2019 including directions to State Load Despatch Centre, Odisha to comply with directions in said Order and directions for payment of amounts due to GKEL
	6.	538/MP/2020	CWATL	Petition invoking Section 79(1)(d) and (f) of the Electricity Act, 2003 read with Regulation 5(3) of the Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulations, 2010 seeking compensation/ relief for increased construction cost due to certain events of Change in Law as per the applicable provisions of Transmission Service Agreement dated 24.6.2015. .
	7.	171/MP/2021	RSWPL	Petition under Section 79 of the Electricity Act, 2003 for approval of Change in Law and seeking an appropriate mechanism for grant of an appropriate adjustment/ compensation to offset financial/ commercial impact of change in law events on account of imposition of safeguard duty on solar cells/modules and rescission of Notification No. 1/2011 - Customs dated 6.1.2011 vide Notification No. 7/2021 - Customs dated 1.2.2021, which has resulted in increase in rate of basic customs duty on import of solar inverters, in terms of Article 12 of the Power Purchase Agreements dated 13.8.2019 between M/s ReNew Sun Waves Private Limited. and Solar Energy Corporation of India Limited
	8.	132/MP/2021	USTKWPCCL	Petition seeking condonation of delay in complying with the procedure for issuance of Renewable Energy Certificates for the month of February, 2020 and to further direct the Respondent to issue the certificates due to the Petitioner
	9.	293/MP/2018	APIPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements

			executed by the Petitioner and NTPC Limited dated 19.4.2016 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreements.
10.	294/MP/2018	APIPL	Petition seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement.
11.	533/MP/2020	RRWTL	Petition invoking Section 79(1)(d) and (f) of the Electricity Act, 2003 read with Regulation 5(3) of the Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulations, 2010 seeking compensation/ relief for increased construction cost due to certain events of Change in Law as per the applicable provisions of Transmission Service Agreement dated 24.6.2015
12	150/MP/2019	APUPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements dated 3.5.2016 and 8.5.2016 executed by the Petitioner with the Respondents, seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreements.
13.	373/MP/2019	SBE 4PL	Petition seeking Change in Law relief on account of imposition of safeguard duty on import of solar cells and modules
14.	471/MP/2019	TPREL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 28.06.2016 and 04.01.2017, executed between Tata Power Renewable Energy Limited and NTPC Ltd., for seeking compensation on account of Change in Law events viz. introduction/ enactment of Central and State Specific Laws for implementing Goods & Services Tax
15.	160/MP/2021	PSL	Petition under Regulation 21 of Central Electricity Regulatory Commission (Power Market) Regulation, 2010 as amended or substituted, for grant of registration to establish and operate a power exchange and permit the petitioner to commence the operation of the power exchange.
16.	88/MP/2021	MCCPL	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming for compensation due to levy of charges of transportation of fly ash as per the terms of Power Purchase Agreement dated 1.11.2013.
17.	I.A.No.81/2021 in Petition No 471/TT/2020	NHPC	Interlocutory application for direction(s) and recall the order dated 9.6.2021 in Petition No. 471 /TT/2020(On admission)
18.	116/TT/2017	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-I: 400kV Lucknow- Kanpur(New) D/C transmission line alongwith associated bays at both end Asset-II: Augmentation of Transformation capacity at 400/220kV Ballabgarh S/s by installing 500MVA ICT-III Anticipated, Asset-III: : Augmentation of Transformation capacity at 400/220kV Ballabgarh S/s by installing 500MVA ICT-IV,Asset-IV: : Augmentation of Transformation capacity by 500MVA ICT(3rd) at 400/220kV GIS Gurgaon, Asset-V: Extension of GIS Parbati Pooling station with 7x105MVA ICT along with associated bays and 2 Nos. 220kV bays under NRSS-XXXII in Northern Region(Received by way of Remand).
19.	368/GT/2019	NTPC	Petition for determination of project specific levelised tariff for 100 MW floating solar Photo Voltaic Plant at water reservoir of Ramagundam Super Thermal Power Station (RSTPS), Ramagundam, Telangana.

	20.	341/GT/2019	NTPC	Petition for determination of project specific levelised tariff for 92 MW floating solar Photo Voltaic Plants in two phases (first phase 22 MW and second phase 70 MW) at Rajiv Gandhi Combined Cycle Power Project (RGCCP), Kayamkulam, Kerala.
	21.	622/GT/2020	NTPC	Petition for determination of project specific levelised tariff for 25 MW Floating Solar Photo Voltaic Plant at NTPC Simhadri in Andhra Pradesh under the Flexibility in Generation and Scheduling of Thermal Power Stations to reduce emissions notified by the Ministry of Power on 5.4.2019.

Sd/
(T.D. Pant)
Joint Chief (Legal)
17.12.2021